

LOK SABHA  
UNSTARRED QUESTION NO. 319  
TO BE ANSWERED ON 05<sup>th</sup> FEBRUARY, 2018

**SUPPLY OF NATURAL GAS**

319: DR. P. VENUGOPAL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Supreme Court has recently banned the use and sale of coke and furnace oil in Delhi and National Capital Region and if so, the details thereof;

(b) whether the Oil Marketing Companies/Government propose to increase supply of natural gas and alternative fuels to States in view of the said ban; and

(c) if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान)

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) Supreme Court vide its order dated 24.10.2017 passed in WP(C)13029 of 1985 has banned the use of petroleum coke in the states of Uttar Pradesh, Haryana and Rajasthan w.e.f. 01.11.2017. Use of petcoke in Delhi is already banned.

(b) & (c) GAIL (India) Limited has informed that it has sufficient resources to meet any incremental demand on account of ban imposed by the Supreme Court for use of petcoke & furnace oil in Delhi & NCR. Customers having demand upto 50,000 SCMD are served by the respective Authorized Entity for that Geographical Area (GA).

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